## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 37/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2017

Name of the Company:

PSL Ltd.

V/s.

Edelweiss Assets Recounstruction Co. Ltd. & Ors.

Section of the Companies Act:

<u>Section 10 of the Insolvency and Bankrupcy</u>

Code

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

SIGNATURE

1. MR. NAVIN PAHWA

THAKKAR & PAHUA ADVOCATES

2. Joseph Lu Da. An M. Komi 200.

ADV.

PETITIONER

Alborde. Respondent

**ORDER** 

Learned Advocate Mr. Navin Pahwa present for Applicant/ Corporate Debtor. Learned Advocate Mr. Yogesh Dev i/b M/s. M V Kini & Co.present for Respondent. None present for other Financial Creditors.

Affidavit filed by Applicant/ Corporate Debtor stating no winding up order passed and no order of appointment Liquidator passed by the Competent Court in respect of petitioner company.

Learned Advocate M/s. M V Kini & Co. filed Vakalatnama for Syndicate Bank/ Respondent.

Learned Counsel for Mr. Yogesh Dev stated that there is nothing to say in the matter.

For orders 20.07.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 18th day of July, 2017.